

12.29 hrs.

MESSAGE FROM RAJYA SABHA

Secretary: Sir, I have to report the following message received from the Secretary of Rajya Sabha:

'In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Kerala Appropriation Bill, 1964, which was passed by the Lok Sabha at its sitting held on the 10th December, 1964, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill.'

12.29½ hrs.

BUSINESS OF THE HOUSE

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): With your permission, Sir, I rise to announce that Government Business in this House during the week commencing 21st December, 1964, will consist of:

- (1) Consideration and passing of the Indian Tariff (Amendment) Bill, 1964.
- (2) Consideration of any item of Government Business carried over from today's Order Paper.
- (3) Discussion on the Thirteenth and Fourteenth Reports of the Union Public Service Commission on a motion to be moved by the Minister of State in the Ministry of Home Affairs.
- (4) Consideration and passing of the Seeds Bill, 1964, as passed by Rajya Sabha.
- (5) Further discussion on the Report of the Backward Classes Commission (Vols. I—III) together with the memorandum explaining the action taken thereon.

- (6) Reply by the Minister of Industry to the discussion on manufacture, consumption and prices of cars on Wednesday, the 23rd December, 1964 at 4-30 P.M.

Shri Hem Barua (Gauhati): Last time I enquired about my no-day-yet-named motion on the peace talks in Nagaland which you were pleased to admit. The hon. Minister gave an assurance that he would discuss the matter with the Minister concerned and let us know about it, but it does not find a place in next week's business. May I know what has happened to it?

डा० राम मनोहर लोहिया (करंखावाद):
अध्यक्ष महोदय, प्रधान मंत्री सम्बन्धी मेरे प्रस्ताव की तारीख अानी चाहिए।

Shri Hari Vishnu Kamath (Hoshangabad): By your leave, I will ask for clarification on three points.

Parliament is moving inexorably into the last week of this session, and the Minister of Parliamentary Affairs, if I remember aright, said last week or the week before last that the Supreme Court's opinion on the Presidential Reference would or might be posted during this session. I would like to have a categorical statement on that.

The second point is this. In the last session, the Government made a promise or at least dropped a broad hint that a comprehensive Bill to amend the Patents law, half a century old Patents law, would be introduced in this session. In this connection, the Prime Minister's reply to a British pharmacist or manufacturer in London earlier this month has created some misgivings and I would like to have a statement about this point, as to when this Bill is to be introduced.

The last point, a fortnight ago to this day, the Minister of Parliamentary Affairs, in his capacity as the chief whip of the Congress Party, virtually confessing his inability to maintain quorum in the House held out a promise or threat to amend the Constitution for this purpose.....